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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1055/95

DATE OF ORDER : 08-05-1998.

Between :-

K.Raja Rao

... Applicant

And

1. The Director of Postal Services,  
O/o The Postmaster General,  
Visakhapatnam.
2. The Superintendent of Post Offices,  
Anakapally Division,  
Anakapally, Visakhapatnam District.
3. The Chief Postmaster General, Hyderabad,  
Andhra Circle.
4. The Director General, Dept. of Posts,  
New Delhi.
5. The Postmaster General, Visakhapatnam  
Region, Visakhapatnam.

... Respondents

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Counsel for the Applicant : Shri K.Venkateshwar Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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*J*

.... 2.

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(Order per Hon'ble Shri R.Rangarajan, Member(A) ).

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Heard Sri K.Venkateshwar Rao, counsel for the applicant Sri N.R.Devaraj, learned senior standing counsel for the respondents.

2. The O.A. is filed praying to set aside the order No. ST/25-75 dt.8-8-95 (Annexure-I, page-8 to the OA) whereby the applicant was reverted from the cadre of APM(A/Cs) issued by Respondent No.1 and for a consequential direction to continue him as APM (A/Cs).

3. The case was elaborately argued by both the Counsels with full vigour.

4. Now once again a fresh option is given to the applicant to come over under TBOP/BCR Scheme and the applicant had already exercised his option to come under TBOP/BCR Scheme. In view of fresh option given to him and the applicant having accepted to come over to TBOP/BCR, the authorities have to consider his case afresh on that basis. In that view, the O.A. has become infructuous as the applicant had given his option. However, liberty is requested to revive this OA in case his option is not accepted by the authorities.

5. Further, Counsel for the applicant submits that in view of the interim order dated 14-9-95 the applicant had been accommodated him. It is further stated that the applicant was re-promoted on 18-10-95. Thus the applicant had worked only as Accountant from 1-9-95 to 17-10-95. Hence suitable direction has to be given in regard to treatment of period from 1-9-95 to 17-10-95.

R

A

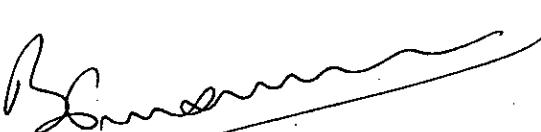
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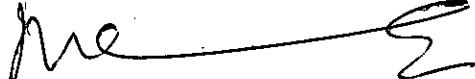
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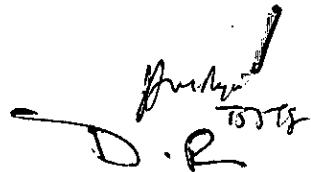
6. The O.A. is disposed of as infructuous. The fresh option now given by the applicant should be considered by the respondent authorities in accordance with ~~the~~ law and an appropriate order is passed.

7. If the applicant is aggrieved by the order to be passed in view of his option, he is at liberty to file a fresh OA under ~~under~~ section 19 of the AT Act instead of revival of this O.A. Respondent No.1 and 2 should decide the treatment of the period from 1-9-95 to 17-10-95 in accordance with the law and advise the applicant suitably in this connection very expeditiously.

8. No order as to costs.

  
( B.S.JAI PARAMESHWAR )  
AS<sup>140</sup>  
MEMBER (J)

  
( R.RANGARAJAN )  
MEMBER (A)

  
D.R.

Dated: 8th May, 1998

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Dictated in Open Court

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DA.1055/95

Copy to:-

1. The Director of Postal Services, O/o The Postmaster General, Visakhapatnam.
2. The Superintedent of Post Offices, Anakapally Division, Anakapally, Visakhapatnam.
3. The Chief Postmaster General, Hyderabad, Andhra Circle.
4. The Director General, Dept. of Posts, New Delhi.
5. The Postmaster General, Visakhapatnam Region, Visakhapatnam.
6. One copy to Mr. K.Venkateswar Rao, Advocate, CAT., Hyd.
7. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
8. One copy to D.R.(A), CAT., Hyd.
9. One duplicate copy.

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II COURT

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CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :  
M (J)

DATED: 8/5/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A.NO.

1055/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

केंद्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
हैदराबाद आयोग  
HYDERABAD BENCH

19 MAY 1998  
Despatch No. 1  
RECORDED  
मिशन/पापल SECTION